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(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

ALLAHABAD this the **23rd** day of **May, 2008.**

**HON'BLE MR. JUSTICE A.K. YOG, MEMBER- J.
HON'BLE MR. K.S. MENON, MEMBER- A.**

CIVIL CONTEMPT PETITION NO. 176 OF 2007

(Arising out of O.A No. 191 of 2007)

Bala Ram, S/o Sri Daleep,
R/o Village- Baijpur Poghoshili, Post- Babina,
Distt. Jhansi.

Versus.

.....Applicant

1. Shri G.D. Pungle,
Principal Controller of Defence Accounts (Pension),
Office of C.D.A Pension, Dhropadi Ghat, Allahabad. .
2. Lt. Col. S. Raja Gopal,
Commanding Officer, Station Health Organization,
Babina Cantt., Jhansi.

.....Opposite Parties

Counsel for the applicant:

Sri R.K. Shukla

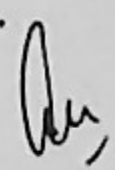
Present for the respondents:

Sri Saumitra Singh
Sri Ajay Singh

ORDER

BY HON'BLE MR. JUSTICE A.K. YOG, J.M.

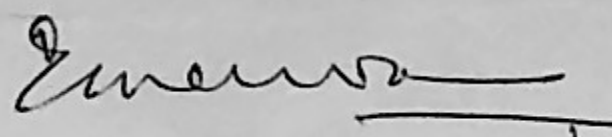
Heard Sri Ajay Singh, Advocate, learned counsel appearing on behalf of respondent No. 1 and Sri S. Singh, Advocate, learned counsel appearing on behalf of respondent No. 2.



2. Both learned counsel representing opposite parties No. 1 and 2 have stated that the order of Tribunal (breach of which is being contended in the Contempt Petition) has been complied with .

3. Learned counsel submits that the applicant has no grievance at present inasmuch as the applicant has received the relief(s)/ benefits of the Tribunal order, which was earlier denied to him and as a consequence of which, he was constrained to file the instant Contempt Petition.

3. Considering the facts and entirety of the matter, contempt, if any is ^{not taken cognizance of} ~~ignored~~ and notices issued to the opposite parties are discharged. CCP is consigned to record.


MEMBER- A


MEMBER-J

/Anand/